

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA-404 of 2015 in DFR-2118 of 2015**

**Dated: 9<sup>th</sup> December 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Punjab Energy Development Agency  
Versus**

**.... Appellant (s)**

**Punjab State Electricity Regulatory Commission & Ors.**

**.... Respondent (s)**

Counsel for the Appellant(s) : Mr. Aditya Grover  
Mr. Arjun Grover

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1  
Ms. Suparna Srivastava R-2  
Mr. Tajender K. Joshi R-2

**ORDER**

**(IA-404 of 2015 – Application for condonation of delay)**

There is 103 days delay in filing the Appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

We have heard learned counsel for the applicant/appellant and learned counsel for the respondents. No reply has been filed by the respondents.

We have perused the explanation offered by the applicant/appellant. We find the same to be acceptable. For the reasons stated in the application delay is condoned. Application is disposed of.

**DFR No. 2118 of 2015**

Registry is directed to number the appeal.

**Admit.** Mr. Sakesh Kumar, learned counsel takes notice on behalf of Respondent no. 1; Ms. Suparna Srivastava, learned counsel takes notice on behalf of Respondent no. 2 and Mr. Tajender K. Joshi, learned counsel takes notice on behalf of Respondent no. 3 and they seek four weeks time to file the reply. Notice be issued to the other Respondents returnable on 08.02.2016. Dasti in addition is permitted.

List the matter on **08.02.2016**. In the meantime, learned counsel for the respondents may file replies on or before 05.01.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 19.01.2016 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**  
ss/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**